

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 13789 NO. 2010

IN

CRIMINAL APPEAL NO. 140 OF 2010

P.K. SHUKLA

.....

APPELLANT

VERSUS

STATE & ANR.

.....

RESPONDENT

O R D E R

Learned counsel for the parties have agreed that another sum of Rs. 15,000/- should be deposited in this Court and the amount of Rs. 75,000/- already deposited will constitute full and final payment with respect to the dispute. We, accordingly, direct that the sum of Rs. 75,000/- and the interest accrued thereon along with Rs. 15,000/- to be deposited within one month shall be paid to respondent No. 2 by the Registry.

We, accordingly, set aside the conviction of the appellant. The petition as well as the appeal stand disposed of, accordingly.

.....J
[HARJIT SINGH BEDI]

.....J

[CHANDRAMAULI KR. PRASAD]

NEW DELHI
SEPTEMBER 06, 2010.

